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Central Ministry, will in future fix up these names in consultation with the Minister of Information of the State Government concerned or not.

SHRI LAL K. ADVANI: I have already said that till now I have not constituted a single committee. The procedure, etc. everything will be open for discussion by Members of Parliament who would be on this committee and it will be only on their advice that the matter will be settled.

श्रीतनी लक्ष्मी कुमारी चुंडावत (राज-स्वात) : उर सभापति महोदय, ग्रभी मंत्री जी ने कहा कि यह कोई विशेषज्ञों की कमेटी नहीं होती चाहिए । मैं यह जानना चाहती हं कि रेडियों में जिस प्रकार के कार्यक्रम दिवे जाते हैं विशेष तौर से ग्रलग ग्रलग प्रांतों की अपनी अपनी लोक संस्कृति, कला, संगीत ब्रादि विभिन्न होते हैं। ब्रीर उस ज्ञान के जातने वाले व्यक्ति नहीं होते हैं तो इस प्रकार से वहां पर उस प्रदेश की इन लोक संस्कृतियों के प्रति खिलवाड़ होता है जिसका कि एक नमना राजस्थान का है। इसलिए मैं आपसे निवेदन करूंगी कि चयन की प्रक्रिया ऐसी रखी जाय ग्रीर ऐसे व्यक्तियों का चान किया जा। जो इन बातों को ठीक ठीक रिप्रेजेंट कर सकें। में इस ग्राधार पर ग्रापसे यह कहती हं कि मैं इस एडवा जिरी बोर्ड की मेम्बर कई वर्षी पहले रह चकी है। भीर मैंने देखा कि ठीक प्रकार के व्यक्ति वहां नहीं भेजे जाते हैं ग्रीर इस प्रकार हमारी संस्कृति के साथ एक खिलवाड बना रहता है। अ ३०व में यह जानना चाहती हं कि स्राप चयन प्रक्रिया किस तरह सुधारेंगे ?

श्री लाल कृष्ण श्राडवाणी: चयन साव-धानीपवंक किया जायेगा. लेकिन जब मैंने कहा कि इसका स्वरूप विशेषज्ञ समिति का नहीं है तो उस का अर्थ यह नहीं है कि इसमें विशेषज्ञ नहीं होंने चाहिएं या नहीं हो सकते । 15 सदस्य हैं, उस में हो सकता है 5-6 विशेषज्ञ हों, किन्तु साधारणतः ऐसे लोग भी हों जो विशेषज्ञ न होते हुए भी अपनी राय दे सकते हैं ।

to Questions

श्री नागेव्वर प्रसाद शाही : मंत्री जी ने बताया कि इन सलाहकार समितियों की कोई विशेष उपयोगिता है या नहीं यह एग्जा-मिन हो रहा है। मैं मंत्री जी से निवेदन कहंगा कि यह प्रश्न तो वे एग्जामिन कर रहे हैं, लेकिन स्टेशन डायरेक्टर की कोई उपयोगिता है उस को भी शायद वे एग्जानिकर रहे हैं। ग्राप की दृष्टि ग्रीर शक्ति केवल दिल्ली स्टेशन पर केन्द्रित है, दिल्ली के बाहर के स्टेशनों की ग्रोर ग्राप की दृष्टि नहीं जा रही है। गोरख-पुर के रेडियो स्टेशन में स्टेशन डायरेक्टर ही नहीं है लेकिन मंत्री जी की दिष्ट उधर नहीं जा रही है कि वह स्टशन डायरेक्टर एपोइन्ट कर दें। जहां स्टेशन डायरेक्टर नहीं होगा वहां प्रोग्राम क्या होगा और इन्तजाम क्या होगा ग्रीर उसे कीन देखेगा इस पर वे खुद गौर करें। इसलिए मैं मंत्री महोदय से जानना चाहता हं कि क्या वे शीछातिशी छ वहां पर कोई स्टेशन डायरेक्टर नियक्त करने की कृपा करेंगे ?

श्री लालकृष्ण ग्राडवाणी : ग्रापने ध्यान दिलाया है तो दृष्टि गयी है।

Misuse of power by a private Secretary to the former Prime Minister

*247. SHRI GHAYOOR ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the corrupt practices indulged in and misuse of power by Shri R. K. Dhawan, a private Secretary to the former Prime Minister; and

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(b) if so, what action Government propose to take against him?

गृह मंत्री (श्री चरण सिंह) : (क) सरकार को ज्ञात है कि श्री ग्रार० के श्रित्र को भूतपूर्व प्रधान मंत्री के ग्रपर निजी सिचित्र थे, द्वारा किए गए कथित अध्याचार तथा सत्ता के दुरुपयोग के तारे में समाचार-पत्रों में तथा श्रुग्यक समाचार प्रकाशित हुए हैं।

(ख) किसी विभिष्ट शिकायत के प्राप्त होने अथवा इस प्रकार के दुरुपयोग के किसी विशिष्ट मामले के अल्यथा मामने आने पर समुचित कार्रवाई की जायेगी और यदि निगुक्त किये गये जांच आयोग द्वारा जांच के दीरान उनकी कोई अन्तर्ग्रस्ता सामने आएगी, तो ये आयोग ऐसे मामलों पर कानूनी रूप से विजार करने के लिए सक्षम होंचे

•[THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Government is aware that reports have appeared in the press and elsewhere about alleged corrupt practices and misuse of powers by Shri R. K. Dhawan who was an Additional Private Secretary to the former Prime Minister.

(b) Appropriate action will be taken on any specific complaint that is received *or* any specific instances of such abuse that might otherwise come to light. Also, should any involvement of his come up in the course of inquiry by the Commissions that have been appointed, they would be competent to take cognizance of such matters.

श्री रिष्ट्र श्राली लान : क्या माननीय मंत्री जी को यह मालूम है कि श्री श्रार० के० धवन ने प्राष्टम मिनिस्टर हाउस में प्रपनी एक टोली कायम कर रखी थी, जिसकी रहनुमाई करते थे संजय गांधी ? संजय गांधी के श्रहकामात की तामील करते थे श्रार० के० ध्वन । उन्होंने श्री एन० के०

t[] English translation.

मखर्जी, होम सेकेटरी को सिफं इसलिए कि वे उनके महकामान की तामील करने से कासिर थे. ग्रसहदा किया । इसी तरह से शमाली हिन्दुस्तान के दूसरे सुबों के अफसरों को, जो उनकी मर्जी के माफिक नहीं चलते थे, उन्होंने परेणान किया ग्रोर हटाया ग्रौर भ्रपनी मर्जी के माफिक काम करने वाले दूसरे अफसरों को लगाया। नया माननीय मंत्री जी इसकी जांच कराने का कष्ट करेंगे भीर जो लोग इस तरह से उनके जरिए बिला बजह सताये गये हैं या जिनके खिलाफ बिला वजह एवणन लिया गया है, एमरजेंसी के दौरान जिन लोगों को अपनी पोस्ट से हटाया गया है, उनको उनकी जगह वापम लेने की तकलीफ गवारा करेंगे ?

श्री चरण सिंह: उपसे भापति महोदय, सुना तो मैंने भी है कि ध्रवन साहब एक टोली के बड़े गक्तिगाली सदस्य थे, लेकिन मैं यह समझता हूं कि उनके घहकाम जबानी या टेलीफोन के गरिये चलते होंगे। अगर कोई सबूत है माननीय मिन्न के पास. तो मेरे पास भेजने की कृपा करें या सीक्षे कमीशन के पास भेज दें।

श्रीकाली मुक्कार्कीः टेलीफोन परहुआ, सबूत कुछ नहीं है, टेलीफोन वाला बना सकता है।

भी रबूर झली झाल : मैं माननीय मंती
जी से कहना चाहता हूं कि मेरे पास एक
पुस्तिका है, जिसमें उनके तमाम कारनामे
छपं हुये हैं । मैं माननीय मंती जी को
वह पुस्तिका भेज दूंगा । के उसे देख लें
और उसमें जो इल्खामात उन पर लगाये
गये हैं, उनकी जांच कराने का कष्ट करें।
ग्रगर बाकर्ड वे सजाबार हैं, तो उन्हें इसकी
कुछ सजा मिलनी चाहिये । भीर जिनको
उनके कारण से तकलीफ पहुंची है, नुकसान हुआ है, उनको उनकी जगह बापस
ब्लाना चाहिये ।

श्री चरण सिंह : उपसभापति महोदय, माननीय मित्र प्रगर वह पुस्तिका मेरे पास भेज देंगे तो मैं उस पर जो भी कार्यवाही ंद्रितित होगी ग्रीर मुमिकिन होगी वह करने की कोशिश करूंगा।

MR. DEPUTY CHAIRMAN: The Question Hour is over. -

12.00 Noon.

SHORT NOTICE QUESTION AND ANSWER

Riots in Dimapur

- 1. SHRI SHRIKANT VERMA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's attention has been ही, बल्कि वहां के अधिकारियों ने तमाम drawn to a news-item which appeared in the 'Indian Express' dated the 8th June, 1977 to the घटना के प्रति पूर्ण उदासीनता बर्ती । जो effect that there has been rioting, arson and मह्य सचिव थे श्री एस० सी० देव और अन्य looting in Dimapur in Nagaland on May 28, सरकारी कर्मचारी वहां बहुत देर से आये 1977;
- (b) whether it is a fact that curfew was clamped in Dimapur and the adjoining areas;
- be in affirmative, whether any enquiry has been ordered to identify the elements responsible for these incidents?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) The Government of Nagaland has decided to appoint a Commission of Enquiry comprising a retired Judge of High Court to enquire into the incidents.

श्री श्रीकान्त वर्ना : उपसभापति महोदय, माननीय मंत्री जी ने जो जानकारी दी है वह इतनी पर्याप्त नहीं है कि पहले ही जो

कुछ समाचारपत्रों में प्रकाशित हुआ है उसके बारे में कोई रोशनी पड़ सके। 28 मई को दीमापुर में कुछ नागा विद्रो-हियों ने वहां की गैर-नागा जनता पर भ्राक्रमण किया । लगभग तीन सौ दुकानों को लुटा गया ग्रीर बहु। से बलात्कार के मामले हुये ग्रीर उसके ग्रलावा बहुत से लोग घायल हुये, लगभग चार सौ लोग, जैसा कि समाचारपत्नों में छना है। और इसके तरन्त बाद ही 7500 बंगाली ग्रौर बिहारी लोग पड़ोस के राज्यों में चले गये और उन का अब तक बाहर जाना जारी है। लेकिन करफ्यू वहां तुरन्त नहीं लगाया गया । बल्कि इसके चार, पांच रोज बाद वहां करपय लगाया गया । न केवल इतना और जब पहुंचे भी तो केवल असहाय की सी स्थिति में सारा तमाशा देखते रहे ग्रौर इसके ग्रलावा जब समाचारपत्नों के (c) if the answers to parts (a) and (b) above संवाददाताओं ने पूर्वोत्तर राज्यों के राज्य-पाल श्री एल० पी० सिंह से यह कहा कि ऐसी घटना हुई है ग्रीर इसके बारे में हम जानना चाहते हैं कि ग्राप क्या कार्यवाही कर रहे हैं तो श्री एल० पी० सिंह ने इस बारे में ग्रपनी पूरी धनभिज्ञता जाहिर की ग्रौर 3 जून को, लगभग पांच रोज बाद वह दीमापुर पहुंचे . . .

> श्री उपसभापति : ग्राप संक्षेप में प्रश्न पुछिए ।

श्री श्रीकान्त वर्ना : संदर्भ देकर प्रश्न पुछ रहा हं। तो इस घटना के संदर्भ में दो चीजें जानना चाहता हुं। पिछले कई वर्षों में इस सम्चे इलाके में शान्ति थी क्योंकि सरकार की एक स्पष्ट नीति थी ग्रौर इसके कारण वहां पर शान्ति थी । पिछले दिनों कई महत्वपूर्ण मामले हुये हैं। एक तो यह कि जैसा समाचार पत्नों में छपा है कि हमारे प्रधान मंत्री जी लंदन गये और वहां पर नागा विद्रोही श्री फीजो ने उन से मुलाकात की।

SHRI MORARJI R. DESAI; Sir, is it permissible to give a lecture on a supplementary?

SHRI SHRIKANT VERMA: Yes, this is a supplementary. But what is the policy of the new Government towards the Nagas?

ग्रीर नम्बर दो, यह बताने की कृपा करें गृह मंत्री जी कि फीजो से ग्रगर उनकी मुलाकात हुई, प्रधान मंत्री जी की तो क्या बातचीत हुई, क्योंकि इस घटना से तमाम चीजों का बहुत गहरा ताल्लुक है।

श्री चरण सिंह : उपसभापति, महोदय, एक दर्घटना विशेष का जित्र है इस सवाल में । उसके मताल्लिक मैं जवाब दे चका । हाई कोर्ट जज की नियक्ति कर दी है वहां की गवनैमेंट ने, लेकिन ग्रभी जज के नाम का एनाउन्समेंट नहीं हुआ है और जितने हिंसा के कांड हथे हैं उन सबकी तहकीकात होगी । नागा रिबेल्स का यह काम हो । विद्रोहियों का काम नहीं है, बल्कि नागा लोगों में गैर-नागाओं के खिलाफ एक भावना है। तो इसलिए वह जो भावना थी वह भड़क उठी ग्रीर इसमें सन्देह नहीं है कि बहुत नुकसान लोगों को पहुंचा, बहुत से लोग छोडकर उस नगर को चले गये, लेकिन उनमें से धीरे-धीरे लोग वापस श्रा रहे हैं।

SHRI NRIPATI RANJAN CHOUD-HURY: Sir, the incident at Dimapur has got two aspects. One is the rehabilitation of people rendered homeless by riots and arson that took place. The second is about the inquiry. I would like to know from the hon. Minister what steps the Government is taking or i_s going to take to re-

habilitate the people who are compelled to leave Dimapur and the surrounding areas and had to take shelter in the neighbouring States. What 13 the name of the judge appointed for inquiry. Also, what steps is the Government going to take for the maintenance of peace permanently?

SHRI CHARAN SINGH: Sir, the name of the judge who has been appointed is Shri Uma Shanker Srivas-tava, a retired Judge of the Allahabad High Court. As regards the steps for rehabilitation, all that is possible is being done by the State Government. I do not want to go into the details of this. As regards the long-term question, well the policy is the same everywhere, to establish peace where it has been disturbed and to take steps to see that it is not disturbed.

SHRI NRIPATI RANJAN CHOUD-HURY: Just a clarification about rehabilitation. I think the Minister is well aware of the situation in Nagaland. So, in view of that will he take persona] care to see that the people are properly rehabilitated?

SHRI CHARAN SINGH: I cannot give it personal care. But all official care will be taken.

SHRI IRENGBAM TOMPOK SINGH: As hon. Members are aware, Nagaland is under President's rule. The Janata leaders and the Janata Government have adopted double standards. In the case of Tamil Nadu also, elections were held, But in the case of Nagaland, because of the rainy season, they say, there could be no election. And till now there is no definite reply about that. Now, there is a Consultative Committee with five Members of this House and ten Members of the other House. A meeting of this Committee is long overdue. It is understood that a meeting of the Consultative Committee is to be held on the 8th of July. If I am not mistaken, the hon. Home Minister has not .30 far gone to that part of the country, because he has confined hirraself to politics in his own State Uttar Pradesh-almost his life-time. So I would like to request the Home Minister that instead of holding a meeting at Delhi, this should be held at Moka-chung or Dimapur or some other place in Nagaland whichever is convenient to him so that he may have direct knowledge of the situation. You do not know what Dimapur is. It is a transit station between Manipur and Nagaland. Whatever happens in Dimapur has its repercussions in Manipur. These regions are very very sensitive areas. There are also communal riots. We know the Prime Minister's attitude to Phizo. Some of the Nagas are very active. The situation is very complicated. I suggest that a full debate may be held on this. The Prime Minister is also here. The Government can make a full statement on the Nagaland situation. I think it would be better.

SHRI CHARAN SINGH: I do not think that holding or not holding the elections has anything to do with it. If the gentleman wants to trace any connection between the two, I am sorry I cannot agree with him. As regards his question as to why the elections were not held along with the electione in other States, well, it was the weather which stood in the way. We were very anxious to hold the elections along with the elections in the other States. But the Governor as well as the Election Commission were definitely of the view that elections cannot be held in Nagaland in May or June.

SHRI IRENGBAM TOMPOK SINGH: He is having double standards. You have dissolved the Ministry in Manipur and encouraged pro-underground leaders. You are trying to install a Government of the defected leaders. Mr. Bhupesh Gupta read out a letter about engineering defections. I would like to know whether you are applying double standards to this sensitive area or not?

SHRI CHARAN SINGH: I refuse to reply to the intervention of the gentleman that he has just made. The third point is about the Consultative Committee meeting. It is already scheduled for the 8th

and Answer

SHRI YOGENDRA MAKWANA: On a point of order, Sir. Can a Minister refuse to reply to an hon. Member of this House in this blunt way? How can he say like that? It is an insult to this august House.

(Interruptions)

SHRI NRIPATI RANJAN CHOU-DHRY; Is it not a breach of privilege? (Interruptions)

MR. DEPUTY CHAIRMAN: Well, it is open to the Minister to answer whichever question he wants to answer in whatever way he wants to answer. There is hardly anything in it. (Interruptions)

SHRI LAL K. ADVANI: I think much ado has been made about nothing. The questions were being answered. It was only the interruption in between to which the hon. Minister said that he would not pay heed. He is perfectly correct in doing it.

(Interruptions)

MR. DEPUTY CHAIRMAN: Let us go back to the question. Mr. Lotha.

SHRI LAKSHMANA MAHAPATRO; Can he say that? He has no right to say that. He cannot refuse to answer.

(Interruptions)

SHRI MORARJI R. DESAI: I do not know why this opposition is raised. If an irrelevent question is asked, the Minister is entitled not to reply to it

(Interruptions)

श्री चरण सिह: उपसभापति जी, मैं यह अर्ज करना चाहता हं दि माननीय मित्र ने तीन सवाल किये थे और तीनों का जवाब मैं दे रहा था। दो का जवाब दे चुका था और तीसरे का दे भी नहीं पाया था कि बीच में ही माननीय मित्र खड़े हो गये तभी मैंने कहा कि इन्टरवेंशन का जवाब नहीं दुंगा। इसके बाद मैंने तीसर सवाल का जवाब भी दे दिया।

श्री सुलतःन मिह: मैं प्रधान मंत्री जी से आपकी मार्फत यह पूछना चाहता हूं कि क्वेश्चन रिलेबेंट या इरिलेबेंट है यह फैसला मिनिस्टर करता है या चेयर ?

श्री मोरारजी ग्रार० देसाई : फसला चेयर करेगी पर मिनिस्टर चेयर को सबमिट करेगा।

श्री चरण सिंह . उपसभापित महोदय, जब मैं माननीय सदस्यों के सवालों का जवाब दे रहा था तो उस वक्त मेरा जवाब पूरा होने से पहले ही बीच में दूसरे माननीय सदस्य खड़े होकर इन्टरवेशन करने लगे । उसके लिए मैंने कहा कि मैं उसका जवाब नहीं देता हूं । इस तरह से अगर बीच में खड़े होकर इन्टरवेंशन किया जाएगा तो जवाब कैसे दिया जा सकता है । इन्टरवेंशन के लिए ही मैंने यह बात कही थी।

SHRI TRILOKI SINGH: Sir, I am on a point of order. I would like the ruling of the Chair on this point. I know, Sir and I most respectfully submit that it is open to the Minister not to answer a question. He can keep silent over it. But it is not open to a Minister to say that he refuses to answer a question. There is a difference between the two. I would like the Chair to give a ruling as to what the position is. And it affects the privilege of the House. We have got a right to have an answer. He cannot refuse. He may not reply. That is a different thing altogether.

MR. DEPUTY CHAIRMAN: There is no question of privilege or anything involved....

(Interruptions)

SHRI CHARAN SINGH: I did not say that I refuse to reply to his question. I did not say that. I simply said, "I refuse to reply to his intervention". That is what I said.

and Answer

(Interruptions)

SHRI YOGENDRA MAKWANA: He has categorically said, "I refuse to reply to his question."

MR. DEPUTY CHAIRMAN: Shri Lotha.

श्री कल्पनाथ राय: ग्रादरणीय उप-सभापित महोदय, ग्राप कृपया गृह मंत्री महोदय को कहें कि वे मेम्बर, पालियामेंट का सम्मान अरें, वरना हम भी उनका सम्मान नहीं करेंगे ।

(Interruptions)

श्री मोरारजी श्रार० देसाई: मैं यह कहना चाहता हूं कि श्रगर माननीय सभासद हमारा सम्मान नहीं भी करेंगे तो भी हम उनका सम्मान करेंगे।

श्री श्रीकान्त वर्ना : उपसभापति महोदय. मेंने जब सवाल किया था तो सम्मानपूर्वक सवाल किया था । मैं यह कहना चाहता हं कि श्री मोरारजी देसाई केवल रूलिंग पार्टी के ही प्रधान नहीं हैं, हमारे भी प्रधान मंत्री हैं श्रीर समचे देश के प्रधान मंत्री हैं। लेकिन अगर वे प्रधान मंत्री नहीं भी होते तो तब भी में उनका उतना ही ब्राइर करता और ब्राइर के साथ उनको सम्बोधित करता । लेकिन जब मैं बील रहा था तो उन्होंने कुछ डांटते हए यह कहा कि मझे यह सवाल करना चाहिए था। मैं भी कुछ थोड़ा बहुत पालिया-मैंटरी प्रोसीजर को जानता हं। लेकिन ग्रगर मैं पालियामेन्टरी प्रोसीजर को नहीं भी जानता तो ग्राप मझे बताते । हमारे प्रधान मंत्री जी बहत वड़े ग्रादमी हैं । उन्हें नादान ग्रीर छोटे सदस्यों के साथ उलझना शोभा नहीं देता है।

SHRI KHYOMO LOTHA: Mr. Deputy Chairman, Sir, since I come from Nagaland and as, unfortunately, the incident has taken place in Dima-pur, I would like to enlighten the House and specially our hon. Members here.

Written Answers

AN HON. MEMBER: You can only ask a auestion.

MR. DEPUTY CHAIRMAN: I suggest that if the hon. Member has anything substantive to say, he may use another opportunity, for example, the general discussion on the Budget, to say whatever he wants to say. But, at the present moment, he may only seek some clarifications in case he wishes to.

SHRI KHYOMO LOTHA: Sir, I would like to ask whether the Government is aware that a procession was taken out in violation of Section 144 of Cr. P. C. which was imposed by the ADC, Dimapur. An incident took place on the 27th and on the 27th night itself, Section 144 of Cr. P.C. was imposed. But on the morning of 28th, groups of non-Nagas led by prominent Congress leaders took out a procession violating this Section 144 Cr. P.C. Sir, they have also shouted communal slogans such a 'NAP hatao' "Naga hatao"

AN. HON. MEMBER: What is your question?

SHRI KHYOMO LOTHA: 1 want to know whether the Government is aware of these things. They shouted, "Naga Armed Poke murdabad', 'C.R.P. Zindabad', etc. And that procession was organised and led by prominent Congress leaders of Dimapur. And subsequently false rumours were spread to incite and provoke the Nagas to further precipitate the situation. One Mr. Khanna, who is a business man and a prominent Congress leader, was arrested for spreading false rumours, and the rumour was that in Calcutta Naga students were badly treated, boys were beaten

and girls were molested. These rumours were spread in Dimapur by a certain section of people.

to Questions

MR. DEPUTY CHAIRMAN: That will do.

SHRI KHYOMO LOTHA: Sir. I want to ask the Government whether it is aware of these things.

MR. DEPUTY CHAIRMAN: You have asked enough. You can raise the matter on another occasion. Hon. Minister may kindly reply.

(Interruptions)

SHRI KHYOMO LOTHA; I want to know whether these facts have come to the notice of the Government. One Naga...

MR. DEPUTY CHAIRMAN: Please do not give names. Question Hour is meant for eliciting information and not for giving details. You cannot say all these things and then ask whether they are true. That is not the way to ask questions.

SHRI KHYOMO LOTHA: Is the Government aware that one Naga boy was killed and his body is still missing?

MR. DEPUTY CHAIRMAN: Please resume your seat.

SHRI KHYOMO LOTHA: Certain facts are suppressed.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please, order please.

SHRI KHYOMO LOTHA: One last question that I want to ask is how many people were arrested under the MISA in Nagaland?

MR. DEPUTY CHAIRMAN: Order please.

SHRI KHYOMO LOTHA: Why should the facts be suppressed. We are not complaining but the facts should be given. (Interruptions).

MR. DEPUTY CHAIRMAN: Hon. Member, as I told you, please do not use this time for giving your version of the story. Please resume your seat. Hon, Minister may now reply.

SHRI CHARAN SINGH: Sir, I will read out a part of the statement which I have got with me to indicate as to how the trouble arose on this occasion.

On the evening of 27th May, 1977, a. group of 40-50 Naga students and youth, mostly Lothas, went to the non-Naga area of Dimapur market and tried to forcibly get the shops closed. It was on the 27th. The gentleman is speaking only of the 28th. On the refusal of the shopkeepers, they resorted to brickbating and arson resulting in injuries to some non-Nagas and damaged the private property and some vehicles parked on the road. The mob subsequently burnt about 15 fruit stalls and looted some grocery shops, mostly belonging to non-Nagas, Prohibitory orders under section 144, Mr. P.C. were promulgated in that area and 46 persons—all Nagas—were taken into custody.

On the 28th May a group of non-Nagas took out a procession in protest. The D.C. Kohima, tried to address[^] the crowd but did not succeed and had to leave the spot. Slogans like N.A.P. murdabad, N.A.P. hatao. C.R.P. zindabad, etc. were shouted. This was apparently because non-Nagas had felt that the behaviour of Nagaland Police and Nagaland Armed Police on the previous evening was partisan. This crowd also manhandled the A.D.C.M., Dimapur, who is a Naga officer,, and ransacked some stalls on the railway station. The police used teargas to disperse this crowd. The Nagas promptly retaliated by coming out, forming a mob, and assaulted the non-Naga groups by brickbating fhem. Several shops and houses were burnt, damaged and looted by them. According to our Intelligence Bureau reports 14 gang huts and 2 buildings, belonging to the railways, were also burnt.

According to the Government of Nagaland, the police which was on duly could not control this situation as they were not equipped with body-protectors and the steelhelmetted units of para-military forces, like C.R.P. were brought in and order was restored. Curfew was imposed in Dimapur town from 8.50 P.M. on the 28th May. Train services, which were held up at both ends of Dimapur town, could pass through after 11 P.M. on the 28th May. The curfew was related subsequently and from 2nd June onwards only dusk to down curfew remained in force.

to Questions

According to the Government of Nagaland, the law and order situation of Dimapur is now completely under control and normalcy has been restored. Train, air and bus services are running regularly.

SHRI JAGJIT SINGH ANAND: Sir. I am a Member of the Consultative Committee. I would like to know one thing.

MR. DEPUTY CHAIRMAN: You can take it up in the Consultative Committee. There should be no more questions please. A Commission of Inquiry has been appointed. It will go into the matter. No further discussion will be useful here.

SHRI JAGJIT SINGH ANAND: I would only put a question to the hon. Minister.

MR. DEPUTY CHAIRMAN: Please resume your seat.

WRITTEN ANSWERS TO **QUESTIONS**

Increase in the quota of IAs and IPS for State Officers of the Civil Services

- SHRI MULKA GOVINDA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have received any requests from some Slate